

Annexure-3														
Name of the Corporate Debtor: FOUR CARE HOSPITAL PRIVATE LIMITED; Date of Commencement of CIRP: 22.01.2024; List of Creditors as on: 01.10.2024 ( Version 3)														
List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)														
Sl No.	Name of Creditor	Date of Claim received		Details of Claims Admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of Claim under Verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Standard Chartered Bank	07.02.2024	1,09,98,301.26	1,09,98,301.26	Secured	1,09,98,301.26	1,09,98,301.26	NA	5.62%	-	-	-	-	The claims are subject to further revision, on the basis of any information, documents received and as per the best knowledge of the IRP/RP
2	The Mogaveera Co-Operative Bank Limited	08.02.2024	5,83,59,496.85	5,81,60,404.35	Secured		5,81,60,404.35	NA	29.74%	-	-	1,99,092.50	-	The claims are subject to further revision, on the basis of any information, documents received and as per the best knowledge of the IRP/RP
<b>TOTAL</b>			<b>6,93,57,798.11</b>	<b>6,91,58,705.61</b>		<b>1,09,98,301.26</b>	<b>6,91,58,705.61</b>		<b>35.36%</b>				<b>1,99,092.50</b>	
SECURITY INTEREST														
STANDARD CHARTERED BANK														
<p><b>MORTGAGED PROPERTIES held in the name of the director of the Suspended Board of Management:</b></p> <p>2. Flat no.602, and 702 6th Floor and 7th Floor, Parshwa Kunj CHSL, Malvia Road Vile Parle East, Mumbai 400057 in the name of Mr. Babanna V. Sheregar and Dr. Satish Sheregar</p> <p>The guarantee was given by the following: Mrs. Poonima Satish Sheregar, Mr. Babanna Venkatraman Sheregar, M/s Four Care Hospital Private Limited</p>													1. Working Capital	
<p><b>Name of the Guarantors for ECLGS facilities of Rs. 1,06,94,934</b></p> <p>Mrs. Poonima Satish Sheregar Mr. Babanna Venkatraman Sheregar Four Care Hospital Private Limited</p>														

For Four Care Hospital Private Limited  
(Under CIRP)

  
Authorised Signatory  
IRP/RP

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THE MOGAVEERA CO-OPERATIVE BANK LIMITED	
<b>Hypothecation of Plant &amp; Machinery, Furniture, Fixtures &amp; Equipments belonging to the company having Book Value of Rs. 165.01 lakhs as on 31.03.2019</b>	
<b>MORTGAGED PROPERTIES held in the name of the director of the Suspended Board of Management:</b>	
i. Office No.1, Ground floor, Vishnukrupa CHS Ltd., Mahant Vile Parle (E), Mumbai - 400 057, in the name of Dr. Satish B Sheregar & Mr. Babanna B. Sheregar.	
ii. Office Premises No 101, Entire 1st floor, Vishnukrupa CHS Ltd., Mahant Road, Vile Parle (E), Mumbai- 400 057, in the name of Mr. Babanna B. Sheregar & Dr. Satish B. Sheregar.	
<b>Name of the Guarantors</b>	
1 Mr. Narendra C Panani	
2 Mr. Satish Sheregar, Mrs. Ponnima Sheregar, and, Mr. Babanna Sheregar	
<b>Note:</b> The above claims admitted are subject to further revision in the amount of the claim admitted as soon as may be practicable, on knowledge of any additional information warranting such revision in accordance with Regulation 14 of the IBBI (Insolvency Resolution Process for Corporate Debtor) Regulation, 2016 ("CIRP Regulations"). also, the details and ownership of properties are as per the claim documents submitted by the respective financial creditors. These are under examination.	
<b>PNB Housing Finance Limited</b>	
<b>MORTGAGED PROPERTIES held in the name of the director of the Suspended Board of Management:</b>	
i. Office Premises No 201, Vishnukrupa Bldg., Mahant Road, Vile Parle (E), Mumbai- 400 057, in the name of Mr. Babanna B. Sheregar & Dr. Satish B. Sheregar.	ii. Flat No. 603, 6th Floor, Parshwa Kunj Bldg., Malviya Road, Vile Parle (E), Mumbai, Maharashtra- 400057
<b>Name of the Co-borrowers</b>	
1. Mr. Satish Babanna Sheregar 2. Mrs. Ponnima Satish Sheregar	
<b>Note:</b> The above claims admitted are subject to further revision in the amount of the claim admitted as soon as may be practicable, on knowledge of any additional information warranting such revision in accordance with Regulation 14 of the IBBI (Insolvency Resolution Process for Corporate Debtor) Regulation, 2016 ("CIRP Regulations"). also, the details and ownership of properties are as per the claim documents submitted by the respective financial creditors. These are under examination.	

For Four Care Hospital Private Limited  
(Under CIRP)

  
Authorised Signatory  
IRP/RP

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